

Name of the Corporate Debtor: **Lakeland Chemicals (India) Limited**

Date of commencement of CIRP: **October 19, 2019**

List of operational creditors (Government Dues)

(Amount in INR)

Sl. No.	Details of Claimant			Details of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
1	Revenue (Customs)	Government of India	GOV 1	21-Nov-19	1,71,17,646	1,71,17,646	Custom Duty and Interest thereon	0.00	0.00	No		0.00	0.00	0.00	0.00	
2	Revenue (Income Tax)	Government of India	GOV 2	03-Mar-21	88,90,741	88,72,421	Compounding charges	0.00	0.00	No		0.00	0.00	18,320.00	0.00	Claim for the period after CIRP commencement date is not admitted
3	Ministry of Labour & Employment (Employees' State Insurance Corporation)	Government of India	GOV 3	10-Feb-21	8,10,350	0.00	ESIC dues	0.00	0.00	No		0.00	0.00	0.00	8,10,350	Details are sought for verifying the claim
4	Revenue (Income Tax)	Government of India	GOV 4	10-Feb-21	1,26,54,365	0.00	Income Tax Dues	0.00	0.00	No		0.00	0.00	0.00	1,26,54,365	Details are sought for verifying the claim
5	Ministry of Labour & Employment (Employees' Provident Fund Organisation)	Government of India	GOV 5	20-Mar-21	4,55,60,642	2,01,19,029	PF Dues	0.00	0.00	No		0.00	0.00	0.00	2,54,41,613	Claim to the extent of PF and allied dues are admitted whereas interest and other penal dues thereon are under verification. Proper working for interest and other penal dues are sought.
TOTAL					8,50,33,744	4,61,09,096		0.00	0.00			0.00	0.00	18,320	3,89,06,328	

Notes:

1. Where the amount claimed by a creditor is not precise due to any contingency or other reason, the resolution professional, has made the best estimate of the amount of the claim based on the information available with him.
2. The resolution professional, shall revise the amounts of claims verified, including the estimates of claims, as soon as may be practicable, when he comes across additional information warranting such revision.